

Per Tribunal
Fixed for A/H
on 6-3-95

By Registrar

Office objection

- 1) Translation not attested.
- 2) Envelope of good quality not filed.

Ms
24.2

6.3.95 ①
(Sl. No. 8 of Addl. Board)

None for the applicant.

It does not appear that the notice was issued to the applicant to appear in this week. The matter be listed for A/H after due notice to the applicant, in the week commencing from 17.4.95.

M.R. Kelkar
(M.R. Kelkar) (M.S. Deshpande)
M(A) V/c.
J.

Dated 17.4.95 (Sl. No. 37)

None for either side
OA is dismissed in
default of appearance.

(P.P. Srivastava) (M.S. Deshpande)
M(A) V/c

Copy of order despatched
to the applicant on 2/5/95.

2/5/95

MP. No. (15) 148/95 for
admission of OA. on
Arguments (Restoration)
is forced for orders during
the wk from 10/7/95.

6/6/95

2

Dated: 10.7.95

Shri U. Rudra for the
applicant.

It appears that no notice
was issued of the date 17.4.95,
the application is therefore
restore to file.

Heard for admission.
Since the appointment was
itself provisional and did
not give any right to the
applicant for continuation,
he is not entitled to any
of the prayers. The OA,
is dismissed summarily.

Issued P.O. dt. 10.7.95
to the parties on 28.7.95

21/7

m.j.

(P.P. Srivastava)
M(A)

(M.S. Deshpande)
MC